

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP NO.99(ND)/2015

IN THE MATTER OF:

M/s. Schleicher Intec Ltd.

.... Petitioner

Vs.

M/s. A.N. Buildwell Pvt. Ltd. & Ors.

.... Respondents

Order under Sections 397/398 of the Companies Act

Order delivered on 18.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/Petitioner:

For the Respondent:

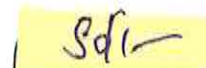
Mr. J.S. Bindra & Mr. Shaurya Vardhan, Advs

ORDER

On the last date of hearing we notice that scheme for revival of the respondent company has been filed under Section 220 to 224 and the matter has been posted for hearing before the High Court today itself.

In view of the above learned counsel for the parties have made a request for adjourning the hearing for a short while.

List for further consideration on 31.01.2018.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

18.12.2017
VINEET